GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1096 ANSWERED ON:11.12.2013 SUB STANDARD METRO WORK

Choudhary Shri Bhudeo;Das Shri Khagen;Devi Aswamedh;Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari;Rathod Shri Ramesh;Singh Shri Radha Mohan;Singh Shri Yashvir;Singh Smt. Meena

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether there are reports of alleged irregularities in the purchase of metro coaches as well as poor quality civil work resulting in several pillars, developing cracks;
- (b) if so, the reaction of the Government thereto and the details thereof along with the names of the stretches where pillars / piers/tracks have developed cracks or have been damaged;
- (c) whether the Government has ordered any enquiry in this regard and if so, the details thereof along with the action taken / being taken by the Government against officials/contractors responsible for such lapses;
- (d) whether the DMRC has taken any precautionary measures to ensure unhindered metro operations and passenger safety; and
- (e) the other corrective steps taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a): The Govt. has received some representations from the bidders alleging that the tender process followed for Rolling Stock 10 tender for Delhi Metro Phase-III project by Delhi Metro Rail Corporation Ltd. (DMRC) was arbitrary, non- transparent and unfair.

DMRC has informed that no pillar has developed cracks. Some cracks were observed in the cantilever beam at NOIDA City Centre metro station leading to sagging of one end of platform.

(b) & (c): The Govt. has constituted an Independent Committee on 30.04.2013 to examine if a fair, equitable and transparent tender process was followed by DMRC in the tender process followed for Rolling Stock 10 tender, as per prescribed guidelines. The Enquiry Committee has submitted its report to the Ministry on 30.09.2013. In the matter of Special Leave Petition in the Supreme Court of India on this issue wherein Union of India has also been impleaded as a party, the Ministry has submitted the report to the Hon'ble Supreme Court of India in a sealed cover. Hon'ble Supreme Court of India in its Judgment dated 07.10.2013 has directed that the reports in sealed cover filed by the Ministry are taken on record and shall be kept in a sealed cover until further orders.

DMRC has conducted an enquiry in case of cracks observed at NOIDA City Centre Metro station which found that the occurrence of cracks due to non-adherence to structural drawings with reference to placement of reinforcement. In regard to taking action against the contractor, M/s Gammon India Ltd., who was responsible for construction of NOIDA City Centre Metro Station, DMRC is exploring legal options since Defect Liability Period of works has been over long ago. From DMRC side, Shri Sanjay Varshney, Executive Engineer and Shri Vikas Tyagi, Junior Engineer have been found responsible for not being watchful in supervising the construction at this location. The service of Shri Vikas Tyagi, Junior Engineer, has been terminated. The disciplinary action, under major penalty, against Shri Sanjay Varshney, Executive Engineer has been initiated.

- (d): DMRC has taken a number of steps for ensuring safety and quality of works:-
- (i) General Consultants' quality control team has been strengthened.
- (ii) Design wing of DMRC has been substantially strengthened.
- (iii) Designs are proof checked by an outside Consultant and are also checked by General Consultants.
- (iv) All the launching operations by contractors are additionally supervised by DMRC engineers
- (v) All critical structures are cast under supervision of DMRC engineers.
- (e): In the matter of Rolling Stock 10 tender, the Ministry has submitted the report to the Hon'ble Supreme Court of India in a sealed cover. Hon'ble Supreme Court of India in its Judgment dated 07.10.2013 has directed that the reports in sealed cover filed by the Ministry are taken on record and shall be kept in a sealed cover until further orders.

In case of cracks in structures,	routine inspection and fr	requent monitoring o	f structures are don	e at all levels, by DN	MRC.